

[*Transtation*]**Retiring Persons Living in Government Accommodation**7390. DR. LAL BHADUR RAWAL:  
SHRIYASHWANTRAO PATIL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Governemnt quarters of Type-I to Type-VI, type-wise in Delhi;

(b) the number of retired Government employees who are at present in occupation of these quarters and have been living in these quarters for one or more than one years after their retirement;

(c) the action taken or being taken to evacate the Government Quarters from these retired employees; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a)

Type I 17453

Type II 25196

Type III 18112

Tyepe IV 5793

Type IV (Spl.) 378

Type V 1505

Type V (DI flats) 345

Type VI 537

(b) 454

(c) and (d). In some of the cases requests of wards for regularisation/Ad-hoc allotment/ consequent upon retirement of allottees are under process. In all other cases action for eviction under Public Premises (Eviction of Unauthorised Occupants) Act, 1971 has been initiated.

**Employment on Compassionate Ground**

7391. SHRI JEEWAN SHARMA: Will the Minister of UBRAN DEVELOPMENT be pleased to state:

(a) the details of the Governemnt rules for providing employment on compassionate grounds in the event of death of Government servant while in service;

(b) the number of such cases during the last one year in the Government of India Press, New Delhi, in which the dependents of the deceased Government employees had applied for appointment on compassionate grounds;

(c) the number of cases out of them disposed of;

(d) the reasons for not taking any decision in regard to other cases; and

(e) the time by which these cases are likely to be disposed of?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The guidelines governing appointments on compassionate laid down by the Department of Personnel &amp; Training. The main feature of the said guidelines are given in the enclose &amp; statement.

(b) During the last one year ending on 31.3.1992, requests from dependents of 21

deceased employees of the Government of India Presses located in Delhi were received.

(c) to (e). It has not been possible to accommodate any of these cases because of shrinkage in the strength of the GIP, Minto Road, New Delhi on account of modernisation, and decision taken earlier to close down four GIPs etc., as also sustain CAT wordicts.

### STATEMENT

#### *Instructions Regarding Compassionate Appointments*

Instructions issued by the Deptt. of Personnel on the subject provide for Compassionate Appointment of the wards of deceased Govt. servant. The main features of these instructions are as under:-

#### *(i) Applicability:*

Son/Daughters/near relative of a govt. servant who dies in harness including death by suicide.

In exceptional cases compassionate appointments may also be given to the wards of a govt. servants who is retired on Medical Grounds but such retirement should be before attaining the age of 55 years in case of Group 'C' post and 57 years in case of Group 'D' posts.

Son/Daughters or near relative of a govt. servant who dies in harness during the period of extension in service but not re-employed.

#### *(ii) Competent Authorities:*

(a) For the Ministries/Departments, Joint Secretary in charge of Administration;

(b) Attached and Subordinate Offices - Heads of Departments;

(iii) *Compassionate appointments can only be made against Group 'C' or 'D' posts.*

(iv) (a) Such appointments are to be made against direct recruitment quota;

(b) Such appointments should only be made when the candidates are eligible and suitable for the post in all respects in accordance with the relevant recruitment rules.

(c) Educational Qualifications, can, however be relaxed temporarily for appointment to Group 'c' posts or the post of LDC in exceptional circumstances where the condition of the family is indigent. Such relaxation is permitted for a period of two years beyond which no such relaxation would be allowed and services of persons so appointed are liable to be terminated.

(d) The case of a widow who is appointed on compassionate grounds to a Group 'D' post, she would be exempted from the requirements of educational qualifications provided duties of the post can be satisfactorily performed without having to requisite educational qualifications prescribed in the Recruitment Rules.

(e) In the case of families already having another earning member, compassionate appointment may be given to another member of the family with the specific approval of the Secretary of the Deptt. concerned after satisfying of concession of justified having regard to the number of dependents, assets and liabilities, income of the earning member and his liabilities and also the effect that the earning member is residing with the family of the deceased govt. servant and whether or not he should be any source of support to the other member of the family.

(f) No relaxation is permissible in regard to the technical qualifications required for

any post in accordance with the provisions of the relevant recruitment rules.

(v) Extent to which the Compassionate Appointment can be made:

Compassionate appointment are to be made against vacancies coming in the direct recruitment quota. At no time the total reservations for SC/ST Physically handicapped persons and Ex-Serviceman and persons appointment on compassionate grounds should exceed 50% of the vacancies available on any particular occasion.

(vi) *Relaxations:*

compassionate appointments can be made in relaxation of the following:-

(a) Recruitment procedure i.e. without the agency of the SSC or employment exchange; or

(b) prescribed age limits provided that the lower age limit should not be below 14 years.

(c) Educational Qualifications to the extent indicated in para (iv) overleaf.

(d) clearance from surplus cell of the Department of Personnel or Director-General Employment and Training.

(viii) *Selective approach:*

(a) While making compassionate appointments, it is to be ensured that the persons having the requisite educational and technical qualifications and experience are taken so as to maintain the efficiency of administration.

(b) it is not necessary that compassionate appointments should be made to Group 'D' only. Educationally qualified wards of the deceased govt.

servants may be considered for appointments to Group 'C' subject to availability of vacancies.

(c) The compassionate appointments should be spread in such a way that the supporting and field offices also got the equitable share in such appointments.

(d) The financial benefits received by the family after the death of a govt. servant, be taken into consideration while taking a final view on the request for compassionate appointments. These benefits are the Central Govt. Group Insurance Scheme, leave encashment, entitlement of additional amount equal to the average balance in GPF account of the deceased govt. servant during the preceding three years, improved family pension and assistance from compassionate funds wherever applicable.

Other important features:

Request for compassionate appointments could also be considered in cases where death has taken place long ago. But the concept of compassionate appointment is largely related to providing immediate assistance to the families who have lost its bread-winner. Therefore, it should also be kept in mind that the family had been able to manage somehow during this period. Such cases should be decided at the level of Secretary.

[English]

### Forest and Mineral Based Units in Maharashtra

7392. SHRI BAPU HARI CHAURE: Will the PRIME MINISTER be pleased to state:

(a) whether there is a great scope for setting up forest and mineral based industries in the tribal and backward districts of